

institutional mechanism to formulate 'Departmental View' on contentious legal issues has been set up:—

- (i) A Standing Committee in the Central Board of Direct Taxes known as "Central Technical Committee (CTC) on Departmental View" has been constituted.
- (ii) In order that the contentious legal issues are first discussed at the local level and duly filtered, each CCIT (CCA) has constituted a "Regional Technical Committee" (RTC).

CTC can receive references from CBDT, RTCs and Directors of Income Tax (Legal and Research). The CTC may also pick up any issue for consideration *suo-motu*.

CTC is required to take up references to formulate 'Departmental View' considering their relative importance. Once approved by the CBDT, the 'Departmental View' is to be issued as a Circular.

**Recommendations of Parthasarathi Shome Committee  
on implementation of GAAR**

54. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has constituted Parthasarathi Shome Committee for suggesting the implementation of General Anti Avoidance Rules (GAAR);
- (b) if so, the details thereof;
- (c) whether the Committee has submitted its report on implementation of GAAR with regard to Income tax, Taxation as part of Direct Tax Code;
- (d) if so, the details of the recommendations made; and
- (e) the stand of Government in implementation of GAAR?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir.

(b) The Government had constituted a four member Expert Committee headed by Dr. Parthasarathi Shome on General Anti Avoidance Rules (GAAR) *vide* F.No. A.50050/95/2012-Ad.I dated 17th July, 2012. The terms of reference of the Committee were to:—

- (i) Receive comments from stakeholders and the general public on the draft GAAR guidelines which have been published by the Government on its website.
  - (ii) Vet and rework the guidelines based on this feedback and publish the second draft of the GAAR guidelines for comments and consultations.
  - (iii) Undertake widespread consultations on the second draft GAAR guidelines.
  - (iv) Finalise the GAAR guidelines and a roadmap for implementation and submit these to the Government.
- (c) Yes, the Committee has submitted its report on 30th September, 2012 on the implementation of GAAR as introduced in the Income-Tax Act by the Finance Act, 2012.
- (d) The recommendations of the Shome Committee as contained in the Executive Summary of the Report are given in the Statement. [Refer to the Statement-I Appended to the Answer to U.S.Q. No. 44 Part (b)]
- (e) The recommendations of the Committee are under examination by the Government.

#### **De-recognition of defunct regional stock exchanges**

55. DR. CHANDAN MITRA: Will the Minister of FINANCE be pleased to state:

- (a) whether most of the regional stock exchanges in the country are defunct at present;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the steps taken by Government for compulsory de-recognition of such defunct regional stock exchanges at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Most of the recognized stock exchanges in the country, other than National Stock Exchange of India Limited (NSE), BSE Limited, MCX Stock Exchange Limited, United Stock Exchange of India Limited, and Calcutta Stock Exchange Limited, are not having any trading on their own platform. The details in respect of these recognized stock exchanges are given below:—